

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....
NEW DELHI: THE 29th May, 1974.

NOTIFICATION
INCOME-TAX

- No. 334 (F.No.404/12/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri T.N. Sharma who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.
2. The appointment of Shri B.D. Narang made under notification No.23 (F.No.404/25/71-ITCC) dated 8th February, 1971 is cancelled with effect from the date Shri T.N. Sharma takes over from him.
3. This notification shall come into force with effect from the date Shri T.N. Sharma takes over.

T.R. Aggarwal
(T.R. Aggarwal)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 334 (F.No.404/12/74-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DI) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Chief Secretary, Govt. of Himachal Pradesh, Simla.
7. The Chief Secretary, Govt. of Haryana, Chandigarh.
8. The Accountant General, Himachal Pradesh, Simla.
9. The Accountant General, Haryana, Chandigarh.
10. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
11. All Sections/Officers in Board's office.
12. Bulletin Section (3 copies).
13. Guard File.

ADK.

No. CG/ITCC/738/221/RSP/74.

T.R. Aggarwal
(T.R. Aggarwal)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.